

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**O. A. No.60/745/2016**  
**M.A. No.60/988/2016**

**Date of decision: 30.08.2018**

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).**  
**HON'BLE MRS. P. GOPINATH, MEMBER (A).**

...

Smt. Darshan Kaur, aged about 51 years, W/o Late Shri Karam Singh, resident of Village Lohri, P.O. Singh Bhagwantpur, District Ropar, Punjab. Group D.

**... APPLICANT**

**VERSUS**

1. Union Territory, Chandigarh Administration, through its Secretary, Engineering Department, U.T. Administration, Sector-9, U.T. Civil Secretariat Chandigarh.
2. Chief Engineer, Union Territory, Chandigarh Administration, U.T. Civil Secretariat, Sector-9/D, Chandigarh.
3. Executive Engineer, Project Public Health Division No.3, Sector-9, Chandigarh.

**... RESPONDENTS**

**PRESENT:** Sh. Barjesh Mittal, counsel for the applicant.  
Sh. Aseem Rai, counsel for the respondents.

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J):-**

1. On the commencement of hearing, learned counsel appearing on behalf of respondents raised a preliminary objection that plural relief cannot be sought in a single O.A.
2. Faced with this objection, learned counsel for the applicant submitted that he would restrict his claim qua relief clause 8(v) only and for other reliefs, he may be given liberty to agitate the matter by a filing separate O.A., which is not objected to by counsel for the respondents.
3. Ordered accordingly.

4. Learned counsel for the parties are in agreement that this O.A. can be disposed of in terms of order dated 03.07.2018 passed by this Court in O.A. No.60/839/2017 titled **Kewal Krishan & Ors. vs. U.T. Chandigarh & Ors.**, which was followed in O.A. No.60/601/2016 titled **Gurdev Kaur vs. U.T. Chandigarh & Ors.** decided on 13.08.2018. Learned counsel for the applicant, however, also prayed that he has also relied upon certain other decisions in support of the claim of the applicant, which may also be taken into consideration.
5. Relevant para of the order dated 03.07.2018 in the case of Kewal Krishan (supra) reads as under:

“Since no view has been taken by the respondents on claim of the applicants, therefore, we deem it appropriate at this stage to direct the competent authority to consider their claim in the light of relied upon judgments and orders passed by the respondents themselves granting similar benefit to identically placed persons. If applicants are held entitled to, then the same be released in their favour otherwise a reasoned and speaking order be passed, which be duly communicated to them. The above exercise be carried out within a period of three months from the date of receipt of a certified copy of this order.”

6. In view of above, we dispose of this O.A. with an additional direction that while considering the claim of the applicant, respondents will take note of judgments relied upon by the applicant. Parties are left to bear their costs. M.A. also stands disposed of accordingly.

**(P. GOPINATH)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

Date: 30.08.2018.  
Place: Chandigarh.

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